

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 50/09 scheduled to be held on 17.03.2009.

The Meeting No. 50/09 of Norms Committee-II was held on 17.03.2009 for the licensing year 2008-2009 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. N.L. Goswami, Sr. DO	DHI
3.	Sh. S.K. Jain, D.O.	DIPP
		M/o Steel
4.	Shri A. K. Mishra, Asst IA	
5.	Shri K.K. Funda, AD	DC(SSI)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:29/47/80-ALC2/2006	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/80/050/01201/AM07/	RLA File :07/24/040/00709/AM07/	Lic.No/Date:0710049661 18.01.2007	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. On the recommendation of the representative of DC(SSI) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: - 1. Process of manufacturing with process flow chart and wastage there in stepwise. 2. Net requirement of all inputs(indigenous as well as imported) for one export product. 3. Wastage justification claiming flat 10% wastage on every input. 4. Drawing/sample indicating use of all imported inputs there in.			

2	Case No.: 7/51/81-ALC2/2006	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00948/AM07/	RLA File :07/24/040/00793/AM07/	Lic.No/Date:0710050372 28.02.2007	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the reply furnished by the firm is not proper and decided to call the firm for personal hearing. The firm may also be requested to come with separate replies for all their cases at the time of hearing. The case stands deferred and to be re-listed on 28.04.2009.			

3	Case No.: 128/48/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00618/AM08/	RLA File :06/24/040/00016/AM08/	Lic.No/Date:0610012340 27.09.2007	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(27)/07/TSW/B/103 dated 19.02.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

4	Case No.: 130/48/81-ALC2/2007	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00620/AM08/	RLA File :31/24/040/00207/AM08/	Lic.No/Date:3110030919 27.09.2007	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee decided to constitute a team of following members to visit the factory of the firm before finalization of the amendment of SIONs:- 1. Sh. Shaish Kumar, IA - DIPP 2. Sh. N.L. Goswami, Sr. D.O. - DHI 3. Sh. K. K. Funda, Asst. Director - DC(SSl) The case stands deferred and to be relisted on 12.05.2009.			

5	Case No.: 8/36/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00428/AM08/	RLA File :07/24/040/00564/AM08/	Lic.No/Date:0710054435	Defer

13.11.2007

Date:17.03.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 28.04.2009.

6	Case No.:31/2/81-ALC2/2008	Party Name:AUTONIX AUTO INDUSTRIES PVT.LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00725/AM08/	RLA File :05/24/040/00750/AM08/	Lic.No/Date:0510214123 28.12.2007	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: - 1. Information in respect of item at S.No. 1, 3, 4, 5, 10, 11 and 11(a) of Standard Deficiency Format. It was also decided to refer the case to DC(SSi) also.			

7	Case No.:6/2/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00700/AM08/	RLA File :03/94/040/01018/AM08/	Lic.No/Date:0310458721 23.01.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 28.04.2009.			

8	Case No.:42/2/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00736/AM08/	RLA File :05/24/040/00800/AM08/	Lic.No/Date:0510215719 31.01.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Net weights of 34900 Kgs., 10120 Kgs., 1740 Kgs. & 1810 Kgs. may be specified with the quantities of export products from S.Nos. 1 to 4 respectively.			

2. Quantity of import item at S.No. 1 may be allowed as 22617 Kgs. inclusive of 1% wastage.
3. Quantity of import item at S.No. 2 may be allowed as 1.05 Kgs./Kg. content in the export products.
4. Quantities of import items at S.No. 3 & 4 may be allowed as 1.02Kgs./Kg. content in the export products.

R/A may take suitable consequential action accordingly.

9	Case No.:44/2/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00738/AM08/	RLA File :05/24/040/00814/AM08/	Lic.No/Date:0510215720 31.01.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.			

10	Case No.:45/2/81-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00739/AM08/	RLA File :05/24/040/00838/AM08/	Lic.No/Date:0510215910 06.02.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.			

11	Case No.:15/9/81-ALC2/2008	Party Name:LAMBDA TELEVENTURE	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00115/AM09/	RLA File :05/24/040/00868/AM08/	Lic.No/Date:0510216256 12.02.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee decided to refer a copy of the application of the firm to DOT for examination and comments. The case stands deferred and to be re-listed on 12.05.2009.			

12	Case No.:10/9/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00110/AM09/	RLA File :03/94/040/01133/AM08/	Lic.No/Date:0310461077 14.02.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 28.04.2009.

13	Case No.:51/2/81-ALC2/2008	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00745/AM08/	RLA File :07/24/040/00740/AM08/	Lic.No/Date:0710055878 15.02.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.			

14	Case No.:33/8/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00098/AM09/	RLA File :07/24/040/00757/AM08/	Lic.No/Date:0710056217 04.03.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee decided to constitute a team of following members to visit the factory of the firm before finalization of the amendment of SIONS:- 1. Sh. Shaish Kumar, IA - DIPP 2. Sh. N.L. Goswami, Sr. D.O. - DHI 3. Sh. K. K. Funda, Asst. Director - DC(SSi) The case stands deferred and to be relisted on 12.05.2009.			

15	Case No.:31/8/81-ALC2/2008	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00096/AM09/	RLA File :07/24/040/00767/AM08/	Lic.No/Date:0710056291 07.03.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.			

16	Case No.:56/15/81-ALC2/2008	Party Name:FLUIDTHERM TECHNOLOGY P LTD	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00224/AM09/	RLA File :04/24/040/00406/AM08/	Lic.No/Date:0410094748 25.03.2008	Defer Date:03.03.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 50/81 actually held on 17.03.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 12.05.2009.

17	Case No.: 45/15/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00213/AM09/	RLA File :07/24/040/00815/AM08/	Lic.No/Date:0710056594 26.03.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 50/81 actually held on 17.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.			

18	Case No.: 71/15/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00239/AM09/	RLA File :07/24/040/00878/AM08/	Lic.No/Date:0710056805 04.04.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 50/81 actually held on 17.03.2009. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 28.04.2009.			

19	Case No.: 38/15/81-ALC2/2008	Party Name:NAMO ALLOYS PLTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00206/AM09/	RLA File :05/24/040/00962/AM08/	Lic.No/Date:0510219169 09.04.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 50/81 actually held on 17.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.			

20	Case No.: 70/15/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00238/AM09/	RLA File :07/24/040/00857/AM08/	Lic.No/Date:0710056842 09.04.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 50/81 actually held on 17.03.2009. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 28.04.2009.			

21	Case No.: 16/15/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00184/AM09/	RLA File :07/24/040/00028/AM09/	Lic.No/Date:0710057312 08.05.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 28.04.2009.			

22	Case No.: 90/9/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00262/AM09/	RLA File :35/21/040/00022/AM09/	Lic.No/Date:3510023523 15.05.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

23	Case No.: 40/15/81-ALC2/2008	Party Name:SPACEAGE SWITCHGEARS LIMITED	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00208/AM09/	RLA File :05/24/040/00114/AM09/	Lic.No/Date:0510220939 26.05.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the request of the firm for grant of 6-7 months time for submission of reply cannot be acceded to. Accordingly, the case is rejected and the firm is directed to surrender the licence to RA. R/A may take suitable consequential action accordingly.			

24	Case No.: 69/15/81-ALC2/2008	Party Name:NOKIA SIEMENS NETWORKS INDIA PVT. LTD.,	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00237/AM09/	RLA File :02/24/040/00004/AM09/	Lic.No/Date:0210113297 04.06.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 28.04.2009.			

25	Case No.:5/15/81-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00173/AM09/	RLA File :03/95/040/00263/AM09/	Lic.No/Date:0310476175 24.06.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the firm has failed to furnish the reply despite many reminders and decided to reject the case. R/A may take suitable consequential action accordingly.			

26	Case No.:7/15/81-ALC2/2008	Party Name:ESSAE ELECTRONICS PVT LTD.,	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00175/AM09/	RLA File :07/24/040/00115/AM09/	Lic.No/Date:0710058089 24.06.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the firm has failed to furnish the reply despite many reminders and decided to reject the case. R/A may take suitable consequential action accordingly.			

27	Case No.:8/15/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00176/AM09/	RLA File :31/24/040/00086/AM09/	Lic.No/Date:3110034158 24.06.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee decided to constitute a team of following members to visit the factory of the firm before finalization of the amendment of SIONs:- 1. Sh. Shaish Kumar, IA - DIPP 2. Sh. N.L. Goswami, Sr. D.O. - DHI 3. Sh. K. K. Funda, Asst. Director - DC(SSl) The case stands deferred and to be relisted on 12.05.2009.			

28	Case No.:61/15/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00229/AM09/	RLA File :07/24/040/00099/AM09/	Lic.No/Date:0710058177 27.06.2008	Defer Date:17.03.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.

29	Case No.:65/15/81-ALC2/2008	Party Name:GOOD STAR POWER COMPONENTS PVT.LTD,	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00233/AM09/	RLA File :07/24/040/00148/AM09/	Lic.No/Date:0710058253 01.07.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the firm has failed to furnish the reply despite many reminders and decided to reject the case. R/A may take suitable consequential action accordingly.			

30	Case No.:68/15/81-ALC2/2008	Party Name:NILMAC PACKAGING INDUSTRIES LIMITED	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00236/AM09/	RLA File :03/95/040/00162/AM09/	Lic.No/Date:0310477071 02.07.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the case has already been approved by NC-II in its meeting dated 03.03.2009. Hence decided to withdraw the case.			

31	Case No.:23/20/80-ALC2/2008	Party Name:ANCHOR ELECTRICALS PVT.LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/80/050/00779/AM09/	RLA File :03/94/040/00353/AM09/	Lic.No/Date:0310479318 18.07.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: - 1. Information in respect of item at S.No. 12 of Standard Deficiency Format.			

32	Case No.:25/20/80-ALC2/2008	Party Name:ANCHOR ELECTRICALS PVT.LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/80/050/00781/AM09/	RLA File :03/94/040/00355/AM09/	Lic.No/Date:0310479339 18.07.2008	Defer Date:17.03.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.

33	Case No.:2/44/81-ALC2/2008	Party Name:SHAKTHI DATA CABLES	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00662/AM09/	RLA File :25/24/040/00004/AM09/	Lic.No/Date:2510002204 13.08.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			

34	Case No.:20/27/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00402/AM09/	RLA File :03/94/040/00547/AM09/	Lic.No/Date:0310487671 24.09.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 28.04.2009.			

35	Case No.:3/29/81-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00420/AM09/	RLA File :03/95/040/00545/AM09/	Lic.No/Date:0310487951 26.09.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.			

36	Case No.:4/29/81-ALC2/2008	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00421/AM09/	RLA File :03/95/040/00087/AM09/	Lic.No/Date:0310487963 26.09.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the reply from the firm is still awaited			

and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.

37	Case No.:1/29/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00418/AM09/	RLA File :07/24/040/00358/AM09/	Lic.No/Date:0710060191 29.09.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 28.04.2009.			

38	Case No.:10/29/81-ALC2/2008	Party Name:TRIVENI BIALETTI INDUSTRIES PVT. LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00427/AM09/	RLA File :03/95/040/00581/AM09/	Lic.No/Date:0310488215 29.09.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.			

39	Case No.:2/29/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00419/AM09/	RLA File :07/24/040/00359/AM09/	Lic.No/Date:0710060192 29.09.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 28.04.2009.			

40	Case No.:5/29/81-ALC2/2008	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00422/AM09/	RLA File :05/24/040/00350/AM09/	Lic.No/Date:0510228478 29.09.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 28.04.2009.			

41	Case No.:6/29/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00423/AM09/	RLA File :05/24/040/00416/AM09/	Lic.No/Date:0510228482	Defer

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Net weights of 4188 Kgs., 5496 Kgs., 25573 Kgs., 35335 Kgs., 6638 Kgs., 6803 Kgs., 11805 Kgs. & 5070 Kgs. may be specified with the quantities of export product from S.Nos. 1 to 8 respectively.
2. Quantity of import item at S.No. 1 may be allowed as 51571 Kgs. inclusive of 1% wastage.
3. Quantity of import item at S.No. 2 may be allowed as 4206 Kgs. inclusive of 2% wastage as claimed by the firm.
4. Quantity of import item at S.No. 3 may be allowed as 31159 Kgs. inclusive of 2% wastage.
5. Quantities of import items at S.Nos. 4, 5 & 6 may be allowed as 9481 Kgs., 4990 Kgs. & 499 Kgs. respectively inclusive of 5% wastage.

R/A may take suitable consequential action accordingly.

42	Case No.:7/29/81-ALC2/2008	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00424/AM09/	RLA File :08/24/040/00141/AM09/	Lic.No/Date:0810075047 29.09.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. On the recommendation of the representative of M/o Steel present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: - 1. Breakup of export product into bright bars and Rounds/Flats/Hexagons/Angles. 2. A Chartered Engineer's Certificate confirming installation of Electric Arc Furnace, Induction Furnace, AOD/VOD converter as in the case, in their factory.			

43	Case No.:11/29/81-ALC2/2008	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00428/AM09/	RLA File :03/95/040/01207/AM08/	Lic.No/Date:0310488359 30.09.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			

44	Case No.:12/29/81-ALC2/2008	Party Name:SIEPMANNS CARD SYSTEMS PVT.LTD.,	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00429/AM09/	RLA File :03/95/040/00580/AM09/	Lic.No/Date:0310488476 30.09.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. On the recommendation of the representative of M/o Steel present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: - 1. Stage wise wastage during the process(initial quantity and used quantity). 2. Sample of export product with its drawing. 3. Details of wastage calculation in respect of all imported inputs(quantitative).			

45	Case No.:13/29/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00430/AM09/	RLA File :34/24/040/00106/AM09/	Lic.No/Date:3410022444 30.09.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 28.04.2009.			

46	Case No.:8/29/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00425/AM09/	RLA File :05/24/040/00384/AM09/	Lic.No/Date:0510228611 30.09.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 193105 Kgs. inclusive of 1% wastage. 2. Quantity of import item at S.No. 2 may be allowed as applied for i.e. 22887 Kgs. inclusive of 2% wastage.. 3. Quantities of import items at S.Nos. 3, 4 & 5 may be allowed as 68810 Kgs., 36216 Kgs. & 3622 Kgs. respectively inclusive of 5% wastage.			

R/A may take suitable consequential action accordingly.

Case No.:9/29/81-ALC2/2008	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
HQ File :01/81/050/00426/AM09/	RLA File :05/24/040/00404/AM09/	Lic.No/Date:0510228614 30.09.2008	Defer Date:17.03.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Words "Copper Conductor" may be suffixed with the description of export products from S.Nos. 1 to 38.
2. Words "Aluminium Conductor" may be suffixed with the description of export products from S.Nos. 39 to 46.
3. Word "Armoured" may be suffixed with the description of export products from S.Nos. 1 to 30, 33 & 35 to 46.
4. The quantities of import item at S.No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export products mentioned at SI No. 1 as 68.6 Kgs./KM, S.No. 2 as 196.3 Kgs./KM, at S.No.3 as 113.8 Kgs./KM at S.No.4 as 387 Kg./KM, S.No.5 as 387 Kgs./KM, S.No. 6 as 222.6 Kgs./KM, S.No. 7 as 45.5 Kgs./KM, S.No.8 as 33.2 Kgs./KM, S.No.12 as 31.8 Kgs./KM, S.No.13 as 68.6 Kgs./KM, S.No.14 as 387 Kgs./KM, S.No.15 as 45.5 Kgs./KM, S.No.25 as 1557 Kgs./KM, S.No.26 as 2265 Kgs./KM, S.No.27 as 4438 Kgs./KM, S.No.28 as 5547 Kgs./KM, and at S.No. 33 as 11094 Kgs./KM.
 - b) For Export products mentioned at SI Nos. 9 to 11 & 16 to 24 as per Engineering Table 5.
 - c) For Export products mentioned at SI Nos. 29 to 32 & 34 to 38 as per Engineering Table 6.
9. The quantities of import item at S.No.2 viz. Aluminium Wire Rod (Electrolytic Grade) may be allowed as under:
 - a) For export products at S.No. 39 & 40 as applied for i.e. 208.8 Kgs./KM and 316.7 Kgs./KM respectively.
 - b) For export products mentioned at S.No. 41 to 46 as per Engineering Table 6.
10. The quantities of import item No.3 viz. PVC Compound may be allowed as under:
 - a) For Export products mentioned at SI Nos. 1 to 8, 12 to 15 & 25 to 28 as 1.05 Kgs/Kg content in the Export Product
 - b) For Export products mentioned at SI No 9 to 11 & 17 to 24 as per Engineering Table 5.
 - c) For export products mentioned at S.No. 16 as applied for i.e. 150.2 Kg./KM.
 - d) For Export products mentioned at SI No 30, 35, 37 to 39, 42 and 44 to 46 as per Engineering Table 6.
 - e) For export products mentioned at S.No. 29, 31, 32, 33 and 34 as applied for i.e. 1166.8 Kg./KM, 87.7 Kg./KM, 96.3 Kg./KM, 1393.8 Kg./KM & 161.3 Kg./KM respectively.
 - f) For export products mentioned at S.No. 36, 40, 41 and 43 as applied for i.e. 2057.4 Kg./KM, 744.7 Kg./KM, 911.7 Kg./KM and 1320.9 Kg./KM. respectively.

R/A may take suitable consequential action accordingly.

48	Case No.:14/29/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00431/AM09/	RLA File :05/24/040/00422/AM09/	Lic.No/Date:0510228699 01.10.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 28.04.2009.			

49	Case No.:15/29/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00432/AM09/	RLA File :05/24/040/00423/AM09/	Lic.No/Date:0510228700 01.10.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 28.04.2009.			

50	Case No.:18/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00435/AM09/	RLA File :04/24/040/00331/AM08/	Lic.No/Date:0410099017 06.10.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.			

51	Case No.:19/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00436/AM09/	RLA File :04/24/040/00298/AM08/	Lic.No/Date:0410099018 06.10.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.			

52	Case No.:20/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00437/AM09/	RLA File :04/24/040/00420/AM08/	Lic.No/Date:0410099019 06.10.2008	Defer Date:17.03.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.

53	Case No.: 21/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00438/AM09/	RLA File :35/24/040/00017/AM09/	Lic.No/Date:3510024822 06.10.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the report from RA is still awaited and therefore decided to remind them to expedite the report. The case stands deferred and to be relisted on 12.05.2009.			

54	Case No.: 25/29/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00442/AM09/	RLA File :07/24/040/00372/AM09/	Lic.No/Date:0710060318 07.10.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.			

55	Case No.: 28/29/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00445/AM09/	RLA File :34/24/040/00120/AM09/	Lic.No/Date:3410022486 08.10.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that RA has issued the licence on repeat basis. Hence decided to close the case on the part of NC.			

56	Case No.: 30/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00447/AM09/	RLA File :35/24/040/00018/AM09/	Lic.No/Date:3510024830 10.10.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the report from RA is still awaited and therefore decided to remind them to expedite the report. The case stands deferred and to be relisted on 12.05.2009.			

57	Case No.: 41/29/81-ALC2/2008	Party Name:JSW STEEL LIMITED	Meet No/Date:50/81-ALC2/2008	Status:Deferred
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The case stands deferred and to be relisted on 12.05.2009.

61	Case No.:10/36/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00525/AM09/	RLA File :31/24/040/00224/AM09/	Lic.No/Date:3110036113 17.11.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of export product at S.No.1 may be specified as 3528 nos. (719.71 Mtrs.) 2. Quantity of export product at S.No.2 may be specified as 6906 nos. (1187.83 Mtrs.) 3. Net weight of export products at S.No.1 & 2 may be specified as 21732 Kgs. & 34530 Kgs. respectively. 4. Quantity of import item may allowed as 2053.61 Mtrs.(93808 Kgs. after taking 20% recovery from scrap) inclusive of 7.7% wastage. R/A may take suitable consequential action accordingly.			

62	Case No.:11/36/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00526/AM09/	RLA File :31/24/040/00223/AM09/	Lic.No/Date:3110036120 17.11.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: - 1. Export product wise information in respect of item at S.No. 4, 5 & 11 of Standard Deficiency Format.			

63	Case No.:7/36/81-ALC2/2008	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00522/AM09/	RLA File :07/24/040/00457/AM09/	Lic.No/Date:0710061076 17.11.2008	Defer

Date: 17.03.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee decided to refer a copy of the application of the firm to MIT for examination and comments. The case stands deferred and to be re-listed on 12.05.2009.

64	Case No.:8/36/81-ALC2/2008	Party Name:AJMERA REALTY & INFRA INDIA LTD	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00523/AM09/	RLA File :31/24/040/00193/AM09/	Lic.No/Date:3110036110 17.11.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 28.04.2009.			

65	Case No.:9/36/81-ALC2/2008	Party Name:AJMERA REALTY & INFRA INDIA LTD	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00524/AM09/	RLA File :31/24/040/00206/AM09/	Lic.No/Date:3110036111 17.11.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 28.04.2009.			

66	Case No.:19/36/81-ALC2/2008	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00534/AM09/	RLA File :07/24/040/00453/AM09/	Lic.No/Date:0710061125 18.11.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.			

67	Case No.:23/36/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROF. ASHOK R. SONAWANE)	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00538/AM09/	RLA File :31/24/040/00222/AM09/	Lic.No/Date:3110036129 18.11.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. Based on the recommendations of the representative of DIPP			

present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantity of export product at S.No.1 may be specified as 2400 nos. (489.6 Mtrs.)
2. Quantity of export product at S.No.2 may be specified as 9327 nos. (1604.24 Mtrs.)
3. Net weight of export products at S.No.1 & 2 may be specified as 14784 Kgs. & 46635 Kgs. respectively.
4. Quantity of import item may allowed as 2258.02 Mtrs.(103056 Kgs. after taking 20% recovery from scrap) inclusive of 7.8% wastage

R/A may take suitable consequential action accordingly.

68	Case No.:27/36/81-ALC2/2008	Party Name:GYSCOAL ALLOYS LTD.,	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00542/AM09/	RLA File :08/24/040/00164/AM09/	Lic.No/Date:0810076112 20.11.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. On the recommendation of the representative of M/o steel present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: - (i) Whether they or the supporting manufacturer are having Induction Furnace or Electric Arc Furnace and also whether they are having AOD/VOD converter. This information is be supported by certificate from Chartered Engineer. (ii) Nickel percentage in the grade 201 being exported.			

69	Case No.:29/36/81-ALC2/2008	Party Name:AHLCONS INDIA PVT LTD	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00544/AM09/	RLA File :05/24/040/00531/AM09/	Lic.No/Date:0510231245 20.11.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.			

70	Case No.:30/36/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00545/AM09/	RLA File :03/94/040/00621/AM09/	Lic.No/Date:0310495201 21.11.2008	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the reply from the firm is still awaited			

and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.

71	Case No.:1/44/81-ALC2/2008	Party Name:A PLUS PROJECTS & TECHNOLOGY (P) LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00661/AM09/	RLA File :31/24/040/00263/AM09/	Lic.No/Date:3110036891 05.01.2009	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			
72	Case No.:3/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00663/AM09/	RLA File :35/24/040/00023/AM09/	Lic.No/Date:3510025556 05.01.2009	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the report from RA is still awaited and therefore decided to remind them to expedite the report. The case stands deferred and to be relisted on 12.05.2009.			
73	Case No.:4/44/81-ALC2/2008	Party Name:TEK ELECTROMECHANICALS PVT LTD	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00664/AM09/	RLA File :31/24/040/00265/AM09/	Lic.No/Date:3110036929 07.01.2009	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			
74	Case No.:5/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00665/AM09/	RLA File :35/24/040/00024/AM09/	Lic.No/Date:3510025570	Defer

07.01.2009

Date:17.03.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the report from RA is still awaited and therefore decided to remind them to expedite the report. The case stands deferred and to be relisted on 12.05.2009.

75	Case No.:6/44/81-ALC2/2008	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00666/AM09/	RLA File :34/24/040/00176/AM09/	Lic.No/Date:3410023178 09.01.2009	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Description of import item may be amended as “Stainless Steel Scrap of relevant grade” and after taking clue from SIONs C-495 & C-888 its quantity may be allowed as 502243 Kgs. inclusive of 12 % wastage R/A may take suitable consequential action accordingly.			

76	Case No.:7/44/81-ALC2/2008	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00667/AM09/	RLA File :07/21/040/01033/AM09/	Lic.No/Date:0710062324 09.01.2009	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. “In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time”. R/A may take suitable consequential action accordingly.			

77	Case No.:8/44/81-ALC2/2008	Party Name:CONTROL INFOTECH PRIVATE LIMITED	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00668/AM09/	RLA File :07/24/040/00563/AM09/	Lic.No/Date:0710062325 09.01.2009	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".

R/A may take suitable consequential action accordingly.

78	Case No.:9/44/81-ALC2/2008	Party Name:SHETRON LTD	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00669/AM09/	RLA File :07/24/040/00556/AM09/	Lic.No/Date:0710062327 09.01.2009	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: - 1. Export product wise information in respect of item at S.No. 5 & 11 of Standard Deficiency Format.			

79	Case No.:11/44/81-ALC2/2008	Party Name:COPPER STRIPS PVT LTD	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00671/AM09/	RLA File :11/24/040/00065/AM09/	Lic.No/Date:1110019365 12.01.2009	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			

80	Case No.:10/44/81-ALC2/2008	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00670/AM09/	RLA File :07/24/040/00542/AM09/	Lic.No/Date:0710062372 13.01.2009	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			

81	Case No.:12/44/81-ALC2/2008	Party Name:PERSANG ALLOY INDUSTRIES PVT LTD	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00672/AM09/	RLA File :34/24/040/00182/AM09/	Lic.No/Date:3410023188 13.01.2009	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 28.04.2009.			

82	Case No.:13/44/81-ALC2/2008	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00673/AM09/	RLA File :31/24/040/00277/AM09/	Lic.No/Date:3110037023 15.01.2009	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			

83	Case No.:15/44/81-ALC2/2008	Party Name:MINDARIKA PVT. LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00675/AM09/	RLA File :05/24/040/00613/AM09/	Lic.No/Date:0510234534 15.01.2009	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that RA has issued the licence on repeat basis. Hence decided to close the case on the part of NC.			

84	Case No.:14/44/81-ALC2/2008	Party Name:HALLMARK STEEL PVT. LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00674/AM09/	RLA File :03/94/040/00922/AM09/	Lic.No/Date:0310502515 16.01.2009	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee decided to refer a copy of the application of the firm to M/o Steel for examination and comments. The case stands deferred and to be re-listed on 28.04.2009.			

85	Case No.:16/44/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00676/AM09/	RLA File :03/95/040/00691/AM09/	Lic.No/Date:0310502559 16.01.2009	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			

86	Case No.:17/44/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00677/AM09/	RLA File :03/95/040/00693/AM09/	Lic.No/Date:0310502563 16.01.2009	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			

87	Case No.:18/44/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00678/AM09/	RLA File :03/95/040/00533/AM09/	Lic.No/Date:0310502571 16.01.2009	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			

88	Case No.:19/44/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00679/AM09/	RLA File :03/95/040/00532/AM09/	Lic.No/Date:0310502575 16.01.2009	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			

89	Case No.:20/44/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS	Meet No/Date:50/81-ALC2/2008	Status:Deferred
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	LIMITED	17.03.2009	and Re-indexed
HQ File :01/81/050/00680/AM09/	RLA File :11/24/040/00054/AM09/	Lic.No/Date:1110019426 19.01.2009	Defer Date:17.03.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 50/81 actually held on 17.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			

90	Case No.:21/44/81-ALC2/2008	Party Name:PROINS TECHNOLOGIES PVT LTD,	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00681/AM09/	RLA File :07/21/040/01039/AM09/	Lic.No/Date:0710062446 20.01.2009	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 50/81 actually held on 17.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			

91	Case No.:22/44/81-ALC2/2008	Party Name:S.PFABRICATORS PVT.LTD.	Meet No/Date:50/81-ALC2/2008 17.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00682/AM09/	RLA File :03/95/040/00859/AM09/	Lic.No/Date:0310503213 20.01.2009	Defer Date:17.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 50/81 actually held on 17.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			

S.No 82

Case No.A - 281	M/s Salzer Electronics Ltd.Coimbatore
Meeting No.5081	F.No.01/81/162/1052/AM08/DES-II
Dated: 17-03-2009	Advance Licence No 3210036530 dt 29-10-2007
	RLA F.No. 32/24/40/47/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 28.04.2009.

S.No.83

Case No. A-18	M/S Zenstar Impex, Mumbai
Meeting No.50/81	F.No.01/81/162/411/AM09/DES-II
Dated 17-03-2009	RLA F.No.03/95/40/0242/AM09
	CIF value applied for A/A Rs.18,48,65,520/-

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. On the recommendation of the representative of M/o Steel present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: -

- (i) Specific grade in respect of item Nos. 1,2,3 & 4 of export.
- (ii) Grade-wise break up of the quantity in respect of stainless steel scrap to be imported.
- (iii) Percentage of Si in ferro silicon to be imported
- (iv) Percentage of carbon and Mn in ferro manganese to be imported.
- (v) Composition and purpose of cored wire/ingots/shots to be imported.
- (vi) Whether they or the supporting manufacturer are having Induction Furnace or Electric Arc Furnace and also whether they are having AOD/VOD converter. This information is be supported by certificate from Chartered Engineer.

PART –AR-DEFFER

S.No.66

Case No. AR- 10	M/S Havells India Ltd.New Delhi.
Meeting No.50/81	F.No.01/80/50/1388/AM08/DES-I/DES-II
Dated: 17-03-2009	Advance Licence No 0510175498 dt. 31-10-2006
	RLA No.05/24/40/00034/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.

S.No.67

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Case No. AR -39	M/S Tata BP Solar India Ltd.Bangalore
Meeting No.50/81	F.No.01/81/162/556/AM09/DES-II
Dated 17-03-2009	Advance Licence No.0710019819 dt.18-03-2003
	RLA F.No.07/24/40/0549/AM03

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the reply furnished by the firm is not proper and decided to call the firm for personal hearing. The firm may also be requested to come with separate replies for all their cases at the time of hearing. The case stands deferred and to be re-listed on 28.04.2009.

S.No.68

Case No. AR -40	M/S Tata BP Solar India Ltd.Bangalore
Meeting No.50/81	F.No.01/81/162/557/AM09/DES-II
Dated 17-03-2009	Advance Licence No.0710021497 dt.02-06-2003
	RLA F.No.07/24/40/00032/AM04

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the reply furnished by the firm is not proper and decided to call the firm for personal hearing. The firm may also be requested to come with separate replies for all their cases at the time of hearing. The case stands deferred and to be re-listed on 28.04.2009.

S.No.69

Case No. AR -41	M/S Proteck Circuit & Systems Pvt.Ltd.Chennai
Meeting No.50/81	F.No.01/81/50/306/AM07/DES-II
Dated 17-03-2009	Advance Licence No.0410083158 dt.27-07-2006
	RLA F.No.04/24/40/00125/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: -

1. Export product wise information in respect of item at S.No. 11 of Standard Deficiency Format.
2. Detailed drawing of Stacker tool and its use/working.

S.No.70

Case No. AR -42	M/S Sterlite Industries (I) Ltd.Tuticorin
Meeting No.50/81	F.No.01/81/50/380/AM08/DES-II
Dated 17-03-2009	Advance Licence No.0310472456 dt.29-05-2008 And 0310472454 dt.29-05-2008
	RLA F.No.03/95/40/00374/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee decided to examine the case on file. The case stands deferred and to be re-listed on 28.04.2009.

PART –C- DEFFER

S.No.60

Case No. C-11	M/S Vijai Electricals Ltd..
Meeting No.50/81	F.No.01/81/162/1052/AM08/DES-II
Dated: 17-03-2009	

Decision : The case regarding amendment of Norms from C-324 to C-335 was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee decided to constitute a team of following members to visit the factory of the firm before finalization of the amendment of SIONs:-

- | | |
|----------------------------|--------|
| 1. Sh. Shyam Sunder, DDG - | DGFT |
| 2. Sh. S.K. Jain, Sr. D.O. | - DIPP |
| 3. Sh. B.C. Nayak, D.O. | - DHI |

The case stands deferred and to be relisted on 12.05.2009.

S.No.61

Case No. C - 5	M/s Suzlon Generators Pvt.Ltd. Pune
Meeting No.50/81	F.No.01/81/162/1063/AM08/DES-II
Meeting 17-03-2009	

Decision : The case regarding fixation of norms was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that norms cannot be fixed for generators of various specifications and decided to reject the request of the firm. Firm may be informed accordingly.

S.No.62

Case No. C - 6	M/s Reychem RPG Ltd.
Meeting No.50/81	F.No.01/81/162/801/AM08/DES-II
Dated: 17-03-2009	Advance Lic.NO.0310340407 dt.21-07-2005
	RLA.F.No.03/95/039/0003/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.

S. No. 63

Case No. C - 7	M/s Reychem RPG Ltd.
Meeting No.50/81	F.No.01/81/162/886/AM08/DES-II

Dated: 17-03-2009	Advance Lic.NO.0310340407 dt.21-07-2005
	RLA.F.No.03/95/039/0003/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 actually held on 17.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.
